

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/TT/2020

Subject : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of three number of assets under “Augmentation of capacity of Gazuwaka HVDC back to back project (500 MW)” in Southern Region and Eastern Region.

Date of Hearing : 11.2.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Karnataka Power Transmission Corporation Ltd.
& 23 Others

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S Raju, PGCIL
Ms. Anshul Garg, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

(a) The matter was last heard on 20.4.2021 and order was reserved with directions to the Petitioner to file certain information.

(b) After reserving the order in the present petition, the Commission vide order dated 17.5.2021 in Petition No. 59/TT/2020 directed the Petitioner to de-capitalize two number of 63 MVAR reactors which were shifted from Gazuwaka to Vemagiri from the original petition.



(c) In compliance of the Commission's directions in order dated 17.5.2021 in Petition No. 59/TT/2020, two number of 63 MVAR reactors, which are covered in the present petition, have now been de-capitalized from the present petition. Revised Auditor's Certificate and revised tariff forms including re-capitalization details of these two number of 63 MVAR reactors have been filed vide affidavit dated 16.11.2021 in the present petition.

3. Learned counsel for TANGEDCO submitted that according to the Petitioner, Original Equipment Manufacturer (OEM) suggested replacement of old control and protection system at Jaypore and Rengali Sub-stations and in support of the same, the Petitioner has submitted tripping details of FSCs. He further submitted that no report of OEM with regard to non-availability of spares and minutes of meetings of Internal Committee wherein decision to replace the FSCs was taken have been placed on record. He also submitted that replacement of such equipment before expiry of their useful life will be a huge burden upon the beneficiaries and such a change must have been discussed with the beneficiaries.
4. In response, the representative of the Petitioner submitted that the FSCs are currently under operation and the Petitioner in its rejoinder affidavit dated 13.4.2021 has clarified the issues raised by TANGEDCO in its reply.
5. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

